

Internship Report

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Course & Year- B. A. LL.B- 4th year

Location- Department of Law, Justice and Legislative Affairs, Delhi Secretariat

Duration- 4 weeks

Introduction

Over the course of four weeks, the internship at the Department of Law, Justice, and Legislative Affairs was enlightening and rewarding. I was exposed to a number of facets of the legal system during the program, including court visits, lectures by renowned Judges and experts, and practical work in the department. A thorough account of my experiences and learning objectives from each week of the internship is provided by the author.

Week- 1– Lectures and Interactions with Judges and Prominent Officers at Law Department

We had the honor of listening to lectures given by a number of distinguished Justices and nodal officers during the first week of our internship. This report outlines the main takeaways, case summaries, and insightful comments from the sessions.

1. **Mr. Manmeet Walia, Joint Secretary** gave lecture on The NCT government's past The Historical Background of Delhi from 1911: Delhi was part of the Punjab province to 1991: on the recommendations of the Balakrishnan Committee, Article 239 of the Constitution was amended to include clauses 239AA and 239AB, granting special status to Delhi as a Union Territory with a Legislative Assembly.
2. A thorough explanation of the legislative process and competence was given by **Mr. Taranjeet Singh, a legal advisor**, especially with regard to the NCT of Delhi.
3. Lecture given by **Mr. Bharat Parashar, Principal Secretary**, on Recently Enacted Criminal Laws, it's important details and features of New Criminal Laws. He then extensively talked about the Alternative Dispute Resolution methods like Arbitration, Mediation, Negotiation, Conciliation etc. The session was highly interactive.
4. Lecture by **Mr. Puneet Nagpal, Additional Secretary**, who talked about the intricacies of the legal and justice system. He shared with us real life incidents for the understanding of the interns.
5. **Mr. Shubhankar Ghosh, the Home Department's Additional Secretary** since 2010, gave a perceptive address, Mr. Ghosh discussed his own experiences and difficulties encountered in this distinct administrative environment, drawing on his vast background

as a DANICS officer in the Andaman and Nicobar Islands. He described his crucial part in combating the COVID-19 epidemic, Mr. Ghosh answered the pointed inquiries with a sincere smile. He gave advice on negotiating the difficulties of public administration and provided insightful commentary on the life of a civil worker. The interns had a stimulating and enlightening experience because of his candor and eagerness to interact with the next generation of ambitious bureaucrats.

6. The eminent **Special Secretary of the Home Department, Navneet Mann**, with whom we had the honorable distinction of conversing, achieved an excellent 33rd position in the UPSC Civil Services Examination of 2020. The meeting offered a priceless chance to learn from a real example of commitment and tenacity. Ms. Mann kindly shared her journey of preparation, which she started during her last year of college and which demonstrates her perseverance and vision. Like a private one-on-one meeting, the exchange gave us a close-up look at her special experiences and methods.

Week-2 – Attachment with Judicial Officers at Saket District Court

During the second week the author was first attached with **Mr. Deepak Vats, JSCC** for the first 2 days, then with **Ms. Deeksha Madaan, JMFC, Mahila court** for next 2 days and finally with **Mr. Kawal Singh, JMFC, NI-Act**.

The author came across with cases of both civil and criminal jurisdiction during the course of the week and even read files, observed court proceedings and finally the interaction with judges and discussions on the cases observed or on any point of law. I came across cases of Dishonour of Cheques, water tank disputes, hearing on charge, chief examination of witnesses and their cross examination.

Week-3 – Attachment at Law Department Office

At law department, we had our interaction with Walia Sir who told us about how to read a civil file in government department, as it has 2 different section.

I got my first file from Taranjeet Sir, which was on Sterilization Centres for Dogs related for pre, post and operational needs at 4 places in Delhi. There were agreements done in past already and this was in continuation. The file came for getting of these agreements, So that it could go for assent of Hon'ble Lieutenant Governor, with guidance of both Walia sir and Taranjeet sir I completed the file.

The next file was an urgent one, I researched on change of name of a company is to be regulated by the provisions of Companies Act, 2013 R/w Companies (Incorporation) Rules, 2014, as amended from time to time. I also researched on the Private Security Agencies (Regulation) Act (PSARA) and it's rules. It was a great learning experience for me.

The next file was a criminal file, in which acquittal was given for murder case along with other sections, I drafted contentions for appeal by state under section 377, CRPC. I worked on the

appeal petition pertaining to a case under Section 302 of the Indian Penal Code. The task involved examining the specifics of the case and providing input on the development of legal arguments. It was a unique experience as drafting appeals on state behalf is different.

Week-4 –Attachment with Public Prosecution Branch at Tis Hazari Court and Seminar at Parliament Library Building on New Criminal Laws

I witnessed the daily operations of the Tis Hazari Court under the direction of the Director of Prosecution. I was able to observe the practical aspects of the legal system through this experience, including the difficulties that the prosecution and defense face. The processes involved in initiating and overseeing court matters were also taught to me. I read case files related to accident done by a person with learners license, I came across proceedings of summons case. I had discussions with the public prosecutor regarding the case files which gave me insight of the day to day problems and their solution.

Parliament Seminar

For 2 days we had a valuable opportunity to attend the lecture on newly enacted Criminal laws by the esteemed Judges and advocates. The speakers gave an overview of recently enacted criminal laws is provided by the Bhartiya Nyaya Sanhita. The rationale for the new penal provisions and punishments Fundamentals of Criminal Liability Various types of offenses: those directed at individuals, wealth, states, etc.

Rt. Justice Talwant Singh, Delhi HC, spoke eloquently on the conditions of prisons and lack of facilities in them.

Prof. A.K. Pandey talked about the scheme of BNS and the intent and purpose of the amendments.

The lecture on Bhartiya Sakshya Adhiniyam was given by Dr. Manisha Karia and she told us about the need of electronic evidences and the sections related to that in new laws.

The lecture by Jai Anant Dehadri, was about the Bhartiya Nagrik Suraksha Sahita. He told us about the new provisions and how we still face infrastructural issues.

Last 3 days of internship –

Day 1 -Visits at Tihar Jail, Forensic Science Laboratory

Our visit to Tihar Jail was an eye-opening experience. We were given a tour of the facility, where we observed the craftwork of inmates, their living conditions, and their rehabilitation programs. This visit provided a unique perspective on the criminal justice system and the importance of prison reforms.

We saw the inmates closely, their art work, the jute bags they made and how the prison has rehabilitative character. We visited the senior citizens ward, the conditions were better there as compared to others.

Day 2- Vidhan Sabha, Delhi

We had the most intriguing opportunity to meet Secretary at Vidhan Sabha and even interacted with them, had an interactive session with him on the special status of Delhi and the current challenges. We even discussed about the committees and their functioning and the privileges.

We observed the house, it felt like a pious place.

We even visited the hanging place of many freedom fighters, including Bhagat Singh, Rajguru and Sukhdev.

Day 3- Felicitation Ceremony

Conclusion

In summary My grasp of the legal system and its different components has improved greatly as a result of my internship at the Department of Law, Justice, and Legislative Affairs. My exposure to legislative procedures, departmental operations, and courtroom proceedings has given me the practical knowledge and abilities I need for a future in law. I am appreciative of the chance to engage in events that have expanded my view on the legal industry and to learn from seasoned experts. Recognitions For giving me this chance, I would want to sincerely thank the Department of Law, Justice, and Legislative Affairs. I want to express my gratitude to all the judges, authorities, and mentors who helped me during my internship and helped me advance professionally.